

29.  
PT-132/97  
MA-1309/97  
OA-1246/97

6.2.1998

Present : Shri D. N. Sharma, counsel for applicant.

None for the respondents.

Learned counsel for the applicant wants to withdraw both the applications under Rule 6 and under Section 25 of the Act. He is permitted to do so.

Accordingly, the applications are dismissed as withdrawn. Let the papers be returned to the learned counsel for presentation before the proper Bench.

*Km*  
( K. M. Agarwal )  
Chairman

/as/